

nine months after the close of the Accounting year. [Placed in Library. See No. LT-2487/81].

STATEMENT FOR NOT AYING IN TIME THE ANNUAL REPORT OF JUTE CORPORATION OF INDIA FOR THE YEAR ENDED ON 30TH JUNE, 1980

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): I beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Jute Corporation of India for the year ended 30th June, 1980 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-2488/81].

REVIEW ON AND ANNUAL REPORT OF STATE FARMS CORPORATION OF INDIA LTD., NEW DELHI FOR THE YEAR ENDED 30TH JUNE, 1980

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year ended 30th June, 1980.

(2) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year ended 30th June, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2489/81].

CENTRAL EXCISE (TWELFTH AMENDMENT) RULES, 1981 AND NOTIFICATION UNDER CUSTOMS ACT, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Central Excise (Twelfth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 302 (E) in Gazette of India dated the 22nd April, 1981, under sub-section (1) of section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-2490/81].

(2) A copy each of the Notification No. GSR 303(E) and 304(E) (Hindi and English versions) published in Gazette of India dated the 23rd April, 1981 together with an explanatory note regarding extension of concessional import duty (Basic auxiliary and countervailing) of 30 per cent *ad valorem* on power operated briquetting presses for compacting cellulosic waste material into fuel briquettes and parts and accessories of such presses, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2491/81].

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Sir, you are making the Parliament ineffective.

SHRI K. LAKKAPPA (Tumkur): You are taking the Parliament for a ride....(Interruptions)

MR. DEPUTY-SPEAKER: Now we take up a very important calling attention....All of you please take your seats.

Shri Ram Vilas Paswan.

SHRI INDRAJIT GUPTA: (Basirhat): Has the Minister of Civil Aviation got nothing to do with this? The

Home Minister is replying—I believe—to the call attention.

MR. DEPUTY-SPEAKER: It is a Call Attention to the Home Minister.

SHRI RATANSINH RAJDA (Bombay South): Mr. Deputy Speaker, Sir . . . *

MR. DEPUTY-SPEAKER: No, no. I am not allowing. This is not correct. All this will not go on record.

12.17 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUSPECTED SABOTAGE OF AIR INDIA BOEING AIRCRAFT 'MAKALU'

श्री राम विलास पासवान (हाजोपुर): मैं अविनम्यनोय लोक महत्व के निम्न-लिखित विषय की ओर गृह मंत्री का ध्यान दिनाता हूँ और प्रार्थना करता हूँ कि वह इस बार में एक वक्तव्य दें: "एयर इंडिया बोइंग विमान 'मकालू' में हुई संदिग्ध तोड़ फोड़।"

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, Hon'ble Members would kindly recall the statement I made in this House on 27th April, 1981 regarding attempted sabotage to the Air India Boeing 707 aircraft VT-D P.M. 'MAKALU' which was earmarked for the use of the Prime Minister for her foreign visit commencing from 5th May, 1981.

Considering the seriousness of the matter, I visited Bombay on 29th April, 1981.

SHRI K. P. UNNIKRISHNAN (Badagara): In a special I.A.F. Aircraft,

SHRI ZAIL SINGH: A case under Section 307 IPC and Section 10 of Indian Aircraft Act. has been registered and being investigated by C.B.I. Five persons have since been arrested and 4 have been remanded to Police custody by the Additional Chief Metropolitan Magistrate Bombay. 4 out of the 5 arrested persons are Air India employees and fifth is a dismissed technician of the same Airline.

The investigation of the case by C.B.I. is in progress. I can assure the House that the investigations would be conducted expeditiously and those found guilty will be proceeded against.

श्री राम विलास पासवान: उपाध्यक्ष महोदय, मैं समझता हूँ कि यदि आपने इस वक्तव्य को पहले पढ़ लिया होता और समय पर यह आपको मिल गया होता तो आप इसको मंत्री महोदय को लौटा देते और कहते कि दूसरा स्टेटमेंट दिया जाय। एक तरफ तो सरकार कहती है कि यह गम्भीर मामला है और पूरे देश और विदेश में इसका हवा खड़ा किया जा रहा है और दूसरी तरफ जब सरकार जवाब देती है तो ऐसा लगता है कि इससे ज्यादा लाइटली आज तक किसी दूसरे कालिग एटेंशन को इस सदन में लिया ही नहीं गया है, इसके ज्यादा हल्के तरीके के किसी दूसरे कालिग एटेंशन को दिया ही नहीं गया है। तो यह सर्वप्रथम जो सदन में और मैं समझता हूँ दुनिया की सदस्य यहां उपस्थित हैं, यह जानने के लिये उत्सुक थे कि क्या हो रहा है, नहीं हो रहा है। इतना बड़ा प्रधान मंत्री के जीवन पर खतरे का षडयंत्र और सारी चीज हो रही है और गृह मंत्री जी ने दो लाइन का स्टेटमेंट पढ़ कर बता दिया कि 4 अफसरों को सस्पेंड कर दिया, जांच हो रही है, यह हो रहा है, वह हो रहा है।